



**U GRO Capital Limited**  
4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
E-Auction SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS ("Secured Asset(s)") UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 AND 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Asset(s) mortgaged/ charged to U GRO Capital Limited ("Secured Creditor"), the possession of which has been taken by the authorised officer of Secured Creditor, will be sold on "As is what is" and "As is where is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses hereon till the date of realization of amount, due to Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below. The Reserve Price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

| Sr. No. | Details of Borrower(s)/ Guarantor(s)                                                                                            | Details of Demand Notice                                                               | Details of Auction                                                                                                                                                                                 |
|---------|---------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.      | 1.NITHIN ENTERPRISES<br>2. UDAYA KUMAR NARAYANASWAMY<br>3. G RAJAMMA<br>4.NARAYANA SWAMY MURALI MOHAN LAN:<br>UGPEETH0000020906 | Date of Notice: 07-10-2024<br><br>Outstanding Amount: Rs. 51,09,783/- as on 07-10-2024 | Reserve Price: ₹ 50,93,638/-<br>EMD: ₹ 5,09,364/-<br>Last date of EMD Deposit: 12-11-2025<br>Date of Auction: 13-11-2025<br>Time of Auction: 11 AM TO 02 PM<br><br>Incremental Value: Rs. 50,000/- |

Description of Secured Asset(s): "All that piece and parcel of immovable property being Land and Building bearing Sy.No.13/, situated at Shidlaghatta Bagilu Village, Kasaba Hobli, Chikkaballapura Taluk, presently within the limits of nagarababhe, Bearing No.31-1-502-98B, Assessment No.3430, Ward No.31, Badavara Sanga Colony, Chikkaballapura Taluk,Chikkaballapura District, measuring 0.01 guntas (OneGunta) bounded on the: East By: Remaining portion of same Sy. No. West By: Property belongs to Thayamma North By: Remaining portion of same Sy. No. South By: 12 feet Road

For detailed terms and conditions of the sale, please refer to the link provided in U GRO Capital Limited/Secured Creditor's website, i.e. [www.ugrocapital.com](http://www.ugrocapital.com) or contact the undersigned at [undersigned.officer@ugrocapital.com](mailto:undersigned.officer@ugrocapital.com) Contact No.-9731972002 (Mr. Deepu Divakar)

Place: KARNATAKA  
Date: 27.10.2025

Sd/- (Authorised Officer)  
For UGRO Capital Limited

**FORM NO. URC-2**  
**Advertisement giving notice about registration under Part I of Chapter XXI of the Act**  
(Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Bengaluru that "Peninsula Electronics" a Partnership Firm may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.

2. The principal objects of the company are as follows:-

- To manufacture and deal in Micro Processor Modules and Systems.
- To design, develop, manufacture, buy, sell, import, export and otherwise deal in all types of professional grade printed circuit boards for electronics.
- To manufacture, buy, sell, import, export, distribute, exchange, construct, let on hire, develop, maintain, repair or otherwise deal in electronic components, instruments, equipment and other systems pertaining to electronics and manufacturing industries, including sub-assemblies and sub-systems thereof.
- To design, develop, manufacture, export, import, sell and otherwise deal in all types of Electronic and Electrical components, raw materials, electronic instrumentations and systems both industrial and medical consumer Electronics, Electronic Toys and all other Electronic item pertaining to Industries.
- To design, develop, manufacture, export, import, sell and otherwise deal in all types of Switch Mode Power Supplies, D.C. Power Supplies, Invertors and Converters, float charges, Uninterruptible Power Supply Units and automatic test systems.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at No. V-2 C, NGEF Industrial Estate, Graphite India Road, Mahadevapura Post, Bengaluru - 560048, Karnataka.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code -122050 within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 27th day of October 2025

Sd/-  
1. Mr. Veerasamy Veeraraghavan  
2. Mr. Vinay Lakshman Deshpande  
3. Mrs. Nandana Ishbilayi  
4. Mr. Avinash Veeraraghavan



**AXIS BANK LIMITED** (CIN: L65110GJ1993PLC020769)  
Stressed Assets Group, Corporate Office, "Axis House", C-2,  
Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025.  
Tel: +91 22 43255725 | M. No. 977665888 | [www.axisbank.com](http://www.axisbank.com)

**SALE NOTICE FOR SALE OF MOVABLE ASSETS**  
E-Auction Sale Notice for Sale of movable Assets/Property under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower i.e. and Guarantor(s)/Mortgagor(s)/Owner(s) i.e. Shri. Chava Suresh Babu, Smt. P.Chandrakala, Shri. Vijender Reddy, G. Harihara Rao, S. Surendra, S. Papayya, Sri Kailas Builders Private Limited, Grandeur Power Project Pvt Ltd, Badao Hydro Power Private Limited, Para Hydro Power Pvt Ltd, Rebby Hydro Power Pvt Ltd, Coastal Transnational Venture Ltd and M/s. Coastal Projects Limited that the below described movable Property hypothecated/ charged to Axis Bank Ltd. i.e. Secured Creditor, will be sold "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" and "NO RECOURSE BASIS" on 17.11.2025, for recovery of Rs. 650,96,55,537/- (Rupees Six Hundred Fifty Crore Ninety-Six Lakhs Fifty-Five Thousand Five Hundred Thirty-Seven Only) as on 07.09.2018 plus further interest from 08.09.2018 at the contractual rate due to Axis Bank Limited i.e. Secured Creditor from the aforesaid Borrower / Guarantor(s) / Mortgagor(s)/Owner(s). The reserve price will be:-

| Sr. No. | Description of Property                                                                                                                                                                                   | Reserve Price                                                      | Earnest Money Deposit (EMD)                                           |
|---------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------|-----------------------------------------------------------------------|
| 1       | Two Number of Tunnel Boring machine (2 Nos of TBM) kept at BMRL Peenya Depo, Peenya, Bangalore - 560058, Karnataka. Google Coordinates of the Site: Latitude: 13.040859 North, Longitude: 77.535964 East. | Rs. 72,90,00,000/- (Rupees Seven crore and Twenty-Nine lakhs Only) | Rs. 72,90,00,000/- (Rupees Seventy-Two Lakh and Ninety Thousand Only) |

Last date for submission of bid and EMD: Demand Draft/Pay Order in the favour of 'Axis Bank Ltd.' payable at Mumbai, to be submitted on or before 14.11.2025 by 5.00 p.m at the following address:- Mr. Saswata Chakraborty, Axis Bank Ltd., 7th Floor, "Axis House", Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025. Mob: +91 977665888 / 9920846710

Inspection of Property: With prior permission of the Authorized Officer on 12.11.2025, between 12.00 noon to 1.00 pm.

Date and time of e-auction: 17.11.2025, between 4.00 P.M. to 5.00 p.m. with auto-extension of five minutes each in the event of bids placed in the last five minutes Date and time of e-auction

For detailed terms and conditions of the sale, please refer to the link provided in <https://www.axisbank.com/auction-notices> and/or <https://axisbank.auctiontiger.net>.

Date: 27.10.2025  
Place: Mumbai

Sd/-  
Authorised Officer  
Axis Bank Ltd.

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017] FOR THE ATTENTION OF THE STAKEHOLDERS OF PRAESIDIA BIOTHERAPEUTICS PRIVATE LIMITED

|                                                                                                                   |                                                                                                                                         |
|-------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------|
| 1. Name of the Corporate Debtor                                                                                   | PRAESIDIA BIOTHERAPEUTICS PRIVATE LIMITED                                                                                               |
| 2. Date of Incorporation of the Corporate Debtor                                                                  | 14th January 2022                                                                                                                       |
| 3. Authority under which the Corporate Debtor is incorporated/ registered                                         | Companies Act 1956, ROC Bangalore                                                                                                       |
| 4. Corporate Identity Number of the Corporate Debtor                                                              | U73100KA2022FTC156670                                                                                                                   |
| 5. Address of the Registered Office and Principal Office (if any) of the Corporate Debtor                         | B-1903, Karle Zenith Residences, 100ft Kempapura Main Road, Hebbal, Venkateshapura, Bangalore, Bangalore North, Karnataka, India-560045 |
| 6. Liquidation commencement date of the Corporate Debtor                                                          | 23rd October 2025                                                                                                                       |
| 7. Name of the Liquidator:<br>Address of the Liquidator:                                                          | Ganesh Panduranga Pai<br>No. 68, 6B, 6th Floor, Chitrapur Bhawan<br>8th Main, 15th Cross Malleshwaram<br>Bangalore 560055               |
| Email address of the Liquidator:<br>Telephone number of the Liquidator:<br>Registration number of the Liquidator: | Pragnya.cas@gmail.com<br>9845666596; 080-23565641<br>IBBI/IPA-001/IP-P01313/2018-19/12054                                               |
| 8. Last date of Submission of claims                                                                              | 21st November 2025                                                                                                                      |

Notice is hereby given that PRAESIDIA BIOTHERAPEUTICS PRIVATE LIMITED commenced the voluntary liquidation on 23rd October 2025.

The stakeholders of PRAESIDIA BIOTHERAPEUTICS PRIVATE LIMITED are hereby called upon to submit proof of their claims, on or before 21st November 2025, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Place: Bangalore  
Date: 27-10-2025.

Ganesh Panduranga Pai  
Insolvency Professional  
IBBI/IPA-001/IP-P01313/2018-19/12054

**Form INC- 26**  
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)  
Before the Central Government Regional Director, South East Region ROC 'E' Wing, 2<sup>nd</sup> Floor, Kendriya Sadana, Kormangala, Bangalore-560034, Karnataka

**"PAW RESIDENCES PRIVATE LIMITED"**  
CIN: U68100KA2024PTC190842  
Having its registered office at No. 454, New No.10, 7<sup>th</sup> Block, Jayanagar, Udayapura, Bangalore Rural, Bangalore South, Karnataka - 560082 ..... Applicant

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 11<sup>th</sup> day of August, 2025 to enable the Company to change its registered office from "ROC Bangalore To ROC Delhi India".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form, or cause to be delivered or sent by registered post of his/her objections support by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director, South East Region at the address ROC 'E' Wing, 2<sup>nd</sup> Floor, Kendriya Sadana, Kormangala, Bangalore - 560034, Karnataka, within fourteen days from the date of this notice with a copy of the application to the Company at its registered office at the address mentioned below.

Registered Office at No. 454, New No.10, 7<sup>th</sup> Block, Jayanagar, Udayapura, Bangalore Rural, Bangalore South, Karnataka - 560082.

For and on behalf of the applicant  
Paw Residences Private Limited  
Fahim Ahmad (Additional Director)  
Din No: 07967695  
R/O:-2/47, 4<sup>th</sup> Floor, Taj Apartment, Street No-1, Gaffar Marg, Jamia Nagar, Okhla, South Delhi, Delhi-110025


**SOUTH WESTERN RAILWAY**  
Tender Notice No.: B/TRD.2025-26/22  
Dated 18.10.2025

The undersigned, on behalf of the President of India, invites E-Tenders for the following works:

| Item of work         | Approx. Value      |
|----------------------|--------------------|
| [i] OHE modification | Rs. 1,67,87,839.90 |

Required for Construction of Track Machine siding at Chik Banavar, Yediyuru, Shravanabelagola (BAW, YY, SBGA) and Nelamangala (NMGa) station length of 420m [ii] OHE modification in connection with the proposed extension of platform B.G. Nagar (BGNR) PF-1&2 by 16 mtr, Hirisave (HISE) PF-1, 2&3 by 20 mtr, Shravanabelagola (SBGA) PF-1, PF-2&3 by 138m each, Channarayana (CNPA) PF-1, 2&3 by 140 mtr and 1 compound walk at Channarayana (CNPA) station in Asst. Divisional Engineer/ Kunital sub division. [iii] Pending works after electrification of Chik Banavar - Hassan (BAW-HAS) (Gr.296) sections of Bengaluru (SBC) Division. [iv] TRD works in connection with Engineering track works in Chik Banavar - Hassan (BAW-HAS) Section. [v] OHE modifications in connection with proposed construction of RUB (RCC Box size- 15x4.5m) at km. 14/300-400 at Nelamangala (NMGa) station.

Last date for submission of bids: Upto 15:00 Hrs. on 10.11.2025  
For details log on: [www.ireps.gov.in](http://www.ireps.gov.in)

Sr. Divisional Electrical Engineer/ Traction Distribution/Bengaluru  
PUB/ST/IAAM/03/PB/SWR/2025-26

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South Western Railway - SWR | BANGALURU | SANGALINGA | SWR\_RAILWAY

**Form No. INC-26**  
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)  
Advertisement to be published in the newspaper for change of the registered office of the company from one state to another

Before the Central Government, Regional Director, South East Region, Hyderabad in the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

**AND**

In the matter of SOCIOF ENTERPRISE PRIVATE LIMITED (CIN: U74999KA2019PTC127697) having its Registered Office at "8th Floor, Brigade Gateway, 26/1 Dr. Rajkumar Road Malleshwaram West, Bangalore, North Bangalore -560055, Karnataka, India .....Applicant Company / Petitioner

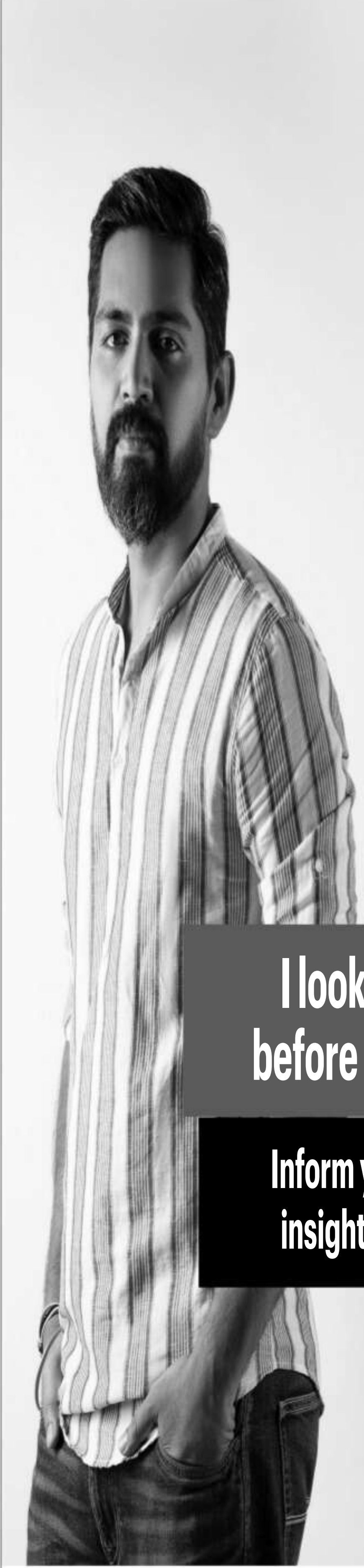
NOTICE is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 22<sup>nd</sup> October, 2025 to enable the Company to change its Registered Office from "State of Karnataka" to the "National Capital Territory of Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, South East Region, 3<sup>rd</sup> Floor, Corporate Bhawan, Bandlaguda, Nagole, Tattannaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad-500068, Telangana within fourteen (14) days from the date of publication of this notice with a copy to the Applicant Company at its Registered Office at the address mentioned below:-

8th Floor, Brigade Gateway, 26/1 Dr. Rajkumar Road Malleshwaram West, Bangalore, North Bangalore -560055, Karnataka, India

For & on behalf of SOCIOF ENTERPRISE PRIVATE LIMITED Sd/-  
VIKRAM SUNIL DESHPANDE (DIRECTOR)  
Date : 27.10.2025  
Place : Bangalore DIN: 10809443


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**CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**  
Corporate Office : Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032, T.N.

**DEMAND NOTICE**  
UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Ltd. (the "Secured Creditor") under the Act and in exercise of the powers conferred under Sec. 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Sec. 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

| Sr. No. | Name & Address of the Borrower/s & Co-Borrower/s                                                                                                                                                                                                                                                                                                                                                                          | Loan Amt.       | Dt. of Demand Notice & O/s. Amt.                                                                                 | Description of the Property / Secured Asset                                                                                                                                                                                                                                                                                                                                                                                                         |
|---------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------|------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.      | Loan A/C. No(S) : HL25HI000078962<br>1. Mr/Mrs. Abdul Azeez<br>2. Mr/Mrs. Seema<br>3. Mr/Mrs. Khurshid<br>Add:- Abdul Syeed Maggadavara Street Gubbi (Rural) T, Mukur Karnataka - 572216, Near Water Tank, Gubbi, Karnataka - 572216. Also At: Kh No. 2908/2670, Property No. 16-3-81 situated At Ward No. 11, Maggadavara Beedi, Gubbi -Town, Tumakuru Dist - 572216 Maggadavara Beedigubbi Tumakuru Karnataka - 572216. | Rs. 17,00,000/- | 30.09.2025<br>Rs. 20,07,711/- (Rupees Twenty Lakhs Seven Thousand Seven Hundred Eleven Only) as on 10.09.2025    | All the piece and parcel of property bearing Katha No. 2908/2670 and E Katha No. 16-3-81, measuring East to West 6.93x214 meters and North to South: 40.081280 meters, situated at Maggadavara Road, Kasaba Hobli, Gubbi Town, Gubbi Taluk, Tumkur District, under the limit of Gubbi Town Municipality and bounded on:- East By: Own property of Abdul Basheer, West By: Own property of Nazeer Ahamed, North By: Road, and South by: Conservancy. |
| 2.      | Loan A/C. No(S) : HL10CHI000040922<br>1. Mr/Mrs. Srinivasa<br>2. Mr/Mrs. Manuja R.<br>Add:- Kanimbele, Kolar, Kannimbele, Bangarpet, Karnataka - 563114. Also At: VP Katha No. 374, Swathu No. 151900204301020085, Kannimbele Village, Inarahosahalli Grama Panchayath, Kasaba Hobli, Bangarpet Taluk, Kolar Dist. Sri Manjunatha Tiffin Centre Bangarpet - 563114.                                                       | Rs. 18,00,000/- | 30.09.2025<br>Rs. 20,03,986/- (Rupees Twenty Lakhs Three Thousand Nine Hundred Eighty Six Only) as on 30.09.2025 | All the piece and parcel of the property bearing V.P. Katha No. 374, Property No. 151900204301020085, measuring 15.24x21.6408 meters, in totally measuring 329.80 sq.mtr, situated at Kannimbele Village, Inora Hosahally, Grama Panchayath, Bangarpet Taluk, and the same is Bounded as follows: East By: Vacant Land, West By: House of Amaresh, North By: Road and House of Venkateshappa and South by: Drainage and Govt Road.                  |

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinafter within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Cholamandalam Investment and Finance Company Ltd. is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, The Secured Creditor shall be entitled to exercise all the rights U/s. 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Tumkur / Bangarpet, Karnataka  
Date : 30.09.2025

Sd/-  
Authorized Officer  
For Cholamandalam Investment and Finance Company Limited


**IKF Home Finance Limited**  
Equinox by Phoenix-Tower 3, 10th Floor, Diamond Hills, Lumbini Avenue, Rai Durg, Gachibowli, Hyderabad [Telangana - 500081]

**DEMAND NOTICE**  
UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of IKF Home Finance Limited (the "Secured Creditor") under the Act and in exercise of the powers conferred under Sec. 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Sec. 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

| Sr. No. | Name & Address of the Borrower/s & Co-Borrower/s                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Loan Amt.       | Dt. of Demand Notice & O/s. Amt.                                                                                                              | Description of the Property / Secured Asset                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
|---------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------|-----------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1       | Loan A/C. No(S) : LXDVR03724-250012817<br>1. Mr/Mrs. Ajayya D Y<br>2. Mr/Mrs. Mamamma Ajayya<br>Add For Sr. No. 1 & 2 :- Bharamasamudra Village Bharamasamudra Postdavanagere Davanagere District Jagalur Talucodk, Davanagere, Karnataka, India Add For Sr. No. 1 & 2 :- District Jagalur Taluk, Bharamasamudra Post, Davanagere, Davanagere, Khatth No- 151200602100220077 Bharamasamudra Village, -577528                                                                                                       | Rs. 7,90,000/-  | 13.10.2025<br>Rs. 8,86,758/- (Rupees Eight lakh Eighty Six Thousand Seven Hundred Fifty Eight Only) as on 10.10.2025                          | All that the Residential House bearing Katha/PID No. 151200602100220077. Situated at Bharamasamudra Village, Hanumanthapura Gram@ Panchayat, Jagalur Taluq, Davanagere Dist, Measuring East to West 6.7056 Mtr X North to South 11.2776 Mtr, Total Extent 75.62 Sq Mtr. Constructed Area 75.62 Sq. Mtr. Bounded by: North: Road, South: House of Lakshidevi, East: House of Rangamma, West: Kana of Sanjeev Reddy.                                                                                                             |
| 2       | Loan A/C. No(S) : LNCHP02021-220004058<br>1. Mr/Mrs. C Ravi Kumar<br>2. Mr/Mrs. S Lavanya<br>Add For Sr. No. 1 & 2 :- No-96/40op Mayara Apartment,belladapura Main Road, Bangalore Urban District, Karnataka, India Add For Sr. No. 1 & 2 :- Sy No- 96/ 4, Doddathoguru, Doddathoguru Village, Doddathoguru Village, Begur Hobli, Bagalore, Doddathoguru Village -560100                                                                                                                                           | Rs. 29,90,000/- | 13.10.2025<br>Rs. 33,23,950.92 (Rupees Thirty Three lakh Twenty Three Thousand Nine Hundred Fifty and Ninety Two Paise Only) as on 10.10.2025 | All the part and parcel of the land sy. no. 94/4, measuring 0.04 Guntas, situated at Doddathoguru village, begur hobli, Bangalore South Taluk, bounded by: Actual East: Private Property, West: Private Property, North : Road, South: Private Property As per Document, East: Narasimhareddy's Property, West: Nanjamma's Property, North : 20 Ft Road, South: Chikkamarappa's Property                                                                                                                                       |
| 3       | Loan A/C. No(S) : LNDVN04023-240010210<br>1. Mr/Mrs. K Shivakumar<br>2. Mr/Mrs. Varalakshmi M<br>3. Mr/Mrs. Krishnappa C H<br>Add For Sr. No. 1, 2 & 3 :- Chikkaballapur Karnataka Nagamangala Post Chokkandahalli Grama, Chikballapur, Karnataka, India Add For Sr. No. 1, 2 & 3 :- Site No- 184/ B, Chokandahalli Village, Siddhigatha Taluk, Chikaballapura Dist., Near Bus Stop -562102                                                                                                                        | Rs. 10,50,000/- | 13.10.2025<br>Rs. 11,59,601.42 (Rupees Eleven lakh Fifty Nine Thousand Six Hundred One and Forty Two Paise Only) as on 10.10.2025             | All that piece and parcel of the property bearing Extract of E Swathu Katha No. D No. 184/B assigned to the Katha No. D R No.184/B, Property No. 15280060200220202, measuring East to West 10.005 meter and North to South 9.75 meter, situated at Hosapete Village, Chokkondahalli, Jangamokate Hobli, Siddhigatha Taluk, Chikaballapura, comprising of a building and bounded by: East By: Mr. Sri Ramappa, son of Mr. Hanumantharayappa; North by : Road; South by : Mr. Yathish                                            |
| 4       | Loan A/C. No(S) : LNMYS03723-240010086<br>1. Mr/Mrs. M Shivakumar<br>2. Mr/Mrs. N Ambika<br>Add For Sr. No. 1 & 2 :- Mysore Varuna Hobli, Mysore, Karnataka, India Add For Sr. No. 1 & 2 :- Site No1286/ 1/ 6, Vajamangala Village, Mysore Taluk, Mysore Dist., -570028                                                                                                                                                                                                                                            | Rs. 14,00,000/- | 13.10.2025<br>Rs. 15,02,508.42 (Rupees Fifteen lakh Two Thousand Five Hundred Eight and Forty Two Paise Only) as on 10.10.2025                | All that piece and parcel of the Property under the Limits of Vajamangala Grama Panchayath, Mysuru Taluk & District, bearing Unique I. D. No. 15220041002020392, Property No. 1286/16, situated at Vajamangala Village, Varuna Hobli, Mysuru Taluk & District, measuring East to West 15.24 meters and North to South 17.3 meters, Total 263.65 Square Meters and bounded on:- East by: property belongs to Mr. Mahesh, West by: Road, North by: Property belongs to Nagaraju, South by: House Property belongs to Prabhuswamy |
| 5       | Loan A/C. No(S) : LXXKN03724-250013285<br>1. Mr/Mrs. Mahadevaiah Boregowda<br>2. Mr/Mrs. Savitha Krishanagowda<br>Add For Sr. No. 1 & 2 :- S/O Boregowda, Dhangur, Malavalli Taluk Ramanagara District, Mandya, Karnataka, India Add For Sr. No. 1 & 2 :- Danguru, Malavalli Taluk, Mandya District -571430                                                                                                                                                                                                        | Rs. 6,00,000/-  | 13.10.2025<br>Rs. 3,00,230/- (Rupees Three lakh Two Hundred Thirty Only) as on 10.10.2025                                                     | All That Piece And Parcel Of The Immoveable Property Bearing Present Khaneshumari Katha No. 275, Pid No. 152100301600500448, Measuring East To 13.5636 Meters And North To South 14.6304 Meters, Total Measuring 198.44 Sq. Feet, Situated At Dhanaguru Village, Dhanaguru Grama Panchayath, Malavalli Taluk And Mandya District And Bounded On:- East By : House Of Rajamma, West By : Road, North By : Road, South By : House Of D.B. Raju                                                                                   |
| 6       | Loan A/C. No(S) : LNDVR02123-240010793<br>1. Mr/Mrs. N Anusuyamma<br>2. Mr/Mrs. H M Chandra Shekar<br>3. Mr/Mrs. Mahadevaiah M<br>4. Mr/Mrs. Nagarathna S S<br>5. Mr/Mrs. C V Srinivas<br>Add For Sr. No. 1, 2, 3, & 5 :- Ramanagara Taluk And Dist.archakarahalli, Ijor Post, Ramanagara, Karnataka, India Add For Sr. No. 1, 2, 3, & 5 :- Archakarahalli, Ward No. 31, Ramanagara Town & District. -562159                                                                                                       | Rs. 12,50,000/- | 13.10.2025<br>Rs. 13,84,140.12 (Rupees Thirteen lakh Eighty Four Thousand One Hundred Forty and Twelve Paise Only) as on 10.10.2025           | All that piece and parcel of the immovable Property bearing Municipal ID No. 368/341/336/305A, PID No. 31-2-515-105, measuring East to West 21.336043 meters and North to South 9.144018 meters, total measuring 195.0963 Sq. meters, situated at Ward No. 31, Archakarhalli, Ramanagara Taluk, and Ramanagara District and bounded on:- East By : House Of Paramashivaiah, West By : Govt. Road, North By : Site Of Ananda, South By : site of hotel veerabdraiah                                                             |
| 7       | Loan A/C. No(S) : LNDVR02123-240010468<br>1. Mr/Mrs. Nagaraj R Barki<br>2. Mr/Mrs. Girish R Barki<br>3. Mr/Mrs. N Somakke<br>4. Mr/Mrs. Shilpa Barki<br>Add For Sr. No. 1, 2, 3 & 4 :- Haveri Kumarapatham Kawale Thu, Haveri District, Karnataka, India Add For Sr. No. 1, 2, 3 & 4 :- Kavalettu Village, Kavalettu Gramapanchayath, Haveri Dist. -581123                                                                                                                                                         | Rs. 16,00,000/- | 13.10.2025<br>Rs. 17,02,974.62 (Rupees Seventeen lakh Two Thousand Nine Hundred Seventy Four and Sixty Two Paise Only) as on 10.10.2025       | All that the Residential House bearing G.P.No.244/1/A, RDPR PID No.151700503100320868, Measuring East to West 4.1158 Mtr X North to South 12.9878 Mtr, Total Extent 53.46 Sq Mtr. Constructed area 53.46 Sq Mtr. Situated at Kavalettu Village, & Grama Panchayat, Ranebennur Tq, Haveri Dist. Bounded by: North : Basavaraj Badiger, South : Road, East : Basavaraj Barki, West : Ummanna Talavara                                                                                                                            |
| 8       | Loan A/C. No(S) : LXDVR02824-250012488<br>1. Mr/Mrs. Rudresh Malleshappanai<br>2. Mr/Mrs. Shakunthaladevi Rudresh<br>Add For Sr. No. 1 & 2 :- Shiramogandanahalli, Davanagere, Karnataka, Davanagere, Karnataka, India Add For Sr. No. 1 & 2 :- Shiramogandanahalli Near Siramangarava Davanagere, Katha No- 35-677004/ 177A Katha Old No- 446/ 177A, -577005                                                                                                                                                      | Rs. 5,50,000/-  | 13.10.2025<br>Rs. 6,06,909.50 (Rupees Six lakh Six Thousand Nine Hundred and Ninety Nine and Fifty Paise Only) as on 10.10.2025               | All that the Residential House bearing present Door No.446/177A, PID No.35-6770- 446/177A, Old Door No.446/177, Old Door No.446, Site No.177, In Sy.No.57 & 62, Situated at Shiramogandanahalli Village, its comes under the limits of Davanagere Corporation, Davanagere Tq, & Dist, Karnataka, India Add For Sr. No. 1 & 2 :- Shiramogandanahalli Near Siramangarava Davanagere, Katha No- 35-677004/ 177A Katha Old No- 446/ 177A, -577005                                                                                  |
| 9       | Loan A/C. No(S) : LNDPE01023-240000890<br>1. Mr/Mrs. S Amar<br>2. Mr/Mrs. K J Leelavathi<br>3. Mr/Mrs. Jayamma S<br>Add For Sr. No. 1, 2 & 3 :- Bangalore Urban District Hosahallimagadi Main Road, Bangalore Urban District, Karnataka, India Add For Sr. No. 1, 2 & 3 :- Hosahalli Gollapalya Village, Yeshwanthpura Hobli, Bangalore District - Bangalore -560091<br>Add For Sr. No. 2 : Kamakshipalya,Thotada Road, Near Honnada Medical Store,2nd Cross, 1st Main, Bangalore Urban District, Karnataka, India | Rs. 12,00,000/- | 13.10.2025<br>Rs. 13,24,082.92 (Rupees                                                                                                        |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |